

LIR No. 1929/2018

Vinod Kumar vs M/s Instakart Services Pvt. Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for filing of fresh address of the management and service of management.

Despite efforts, no one is connected through VC, on behalf of the workman, in these circumstances, workman is again directed to file fresh address of the management and after filing of the same, notice be issued to the management on filing of PF by the workman, which is returnable before the Court on **10.11.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 171/2017

Om Parkash vs M/s Competenet Software Pvt. Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for filing of rejoinder and framing of issues.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for fiddling of rejoinder and framing of issues on **06.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LC No.2391/2016

Bina Minz vs M S K J Arora Associates Royalty Pvt. Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : Shri Gagandeep Singh, AR for the workman.

None for the management.

The matter is fixed for WE.

At request, matter stands adjourned for WE on

25.09.2020.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2065/2016

Ravinder Rai vs M/s Kumaya Auto Engineering

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : Shri Santosh Singh, AR for the workman.

None for the management.

The matter is fixed for WE.

At request, matter stands adjourned for WE on

03.10.2020.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2066/2016

Nagendera vs M/s Kumaya Auto Engineering

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : Shri Santosh Singh, AR for the workman.

None for the management.

The matter is fixed for WE.

At request, matter stands adjourned for WE on

03.10.2020.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 3489/2016

Satender Kumar vs M/s Deen Dayal Upadaya Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Ms Bhanita, AR for the management.

The matter is fixed for WE.

It is submitted by AR for the management that title of the case mentioned in the cause list is wrong, as, Satender Kumar is Advocate of the workman, not workman. It is further submitted by AR for the management that name of workman is Vinay Kumar and prays for correction of the name of the workman.

Ahlmad is directed to be careful and correct the name of the workman from Satender Kumar to Vinay Kumar in record.

An application for setting aside ex-parte award and authority letter filed on official email ID by AR for the management. Same be taken on record.

The AR for the management submitted that she wishes to withdraw the present application as number of all the LIRs mentioned in the application, whereas, she is appearing only in one LIR and prays for liberty to move fresh application. Heard. Allowed with liberty to move fresh application.

At request, matter stands adjourned for WE on **16.10.2020.**

VEENA RANI

POLC/RADC

29.08.2020

LC No. 1348/2016

Allaudin vs M/s Lamba Press Shares

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Bhupesh Narula, AR for the management.

The matter is fixed for WE.

At request, matter stands adjourned for WE on

26.10.2020.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 8703/2016

Govind Singh vs M/s Sir Ganga Ram Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **12.11.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 8704/2016

Kailash Nath vs Sir Ganga Ram Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **12.11.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 8706/2016

Vinay Singh vs Sir Ganga Ram hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **12.11.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 8972/2016

Shiv Baran vs M/s K E W Precision Pvt. Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 Management is already ex-parte.

The matter is fixed for ex-parte evidence.

Despite efforts, no one is connected through VC, on behalf of the workman, in these circumstances, matter stands adjourned for ex-parte WE on **20.11.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 8980/2016

Hare Ram Yadav vs M/s K E W Precision Pvt. Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 Management is already ex-parte.

The matter is fixed for ex-parte evidence.

Despite efforts, no one is connected through VC, on behalf of the workman, in these circumstances, matter stands adjourned for ex-parte WE on **20.11.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 8985/2016

Ram Babu Sharma vs M/s K E W Precision Pvt. Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 Management is already ex-parte.

The matter is fixed for ex-parte evidence.

Despite efforts, no one is connected through VC, on behalf of the workman, in these circumstances, matter stands adjourned for ex-parte WE on **20.11.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 8986/2016

P K Nisad vs M/s K E W Precision Pvt. Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 Management is already ex-parte.

The matter is fixed for ex-parte evidence.

Despite efforts, no one is connected through VC, on behalf of the workman, in these circumstances, matter stands adjourned for ex-parte WE on **20.11.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 9838/2016

Chandan Kumar vs M/s Samsung India Electronics Pvt. Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Gulshan Chawla, AR for the management.

The matter is fixed for WE.

AT request, matter stands adjourned for WE on

24.11.2020.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 9839/2016

Vipin Rawat vs M/s Samsung India Electronics Pvt. Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Gulshan Chawla, AR for the management.

The matter is fixed for WE.

AT request, matter stands adjourned for WE on

24.11.2020.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 438/2017

Laxman Thakur vs M/s Aravali Printers & Publishers Pvt. Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **08.12.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 700/2017

Om Parkash vs Omaxe Engineering Pvt. Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : Shri T S Rajpoot, AR for the workman.

None for the management.

The matter is fixed for WE.

At request, matter stands adjourned for WE on

25.11.2020.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 4196/2018

Raja Ram Gupta vs M/s Smridhi Engineering Pvt. Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Gaurav Bajaj, AR for the management.

The matter is fixed for WE.

AT request, matter stands adjourned for WE on

02.12.2020.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2824/2019

Raju vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2825/2019

Sujeet Kumar vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2826/2019

Jitender Kumar vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2827/2019

Sanjiv Kumar vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2828/2019

Parmod Kumar vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2829/2019

Harpal Singh vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2830/2019

Poonam vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2831/2019

Prem Lata vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2832/2019

Anil Lohat vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2833/2019

Jitender Kumar vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2834/2019

Ranjit Kumar Thakur vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2835/2019

Sunil Saxena vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2836/2019

Lalit Kumar vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2837/2019

Neeraj Kumar Mishra vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2838/2019

Najakat Ali vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2839/2019

Deepak Singh vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2840/2019

Arvind Singh vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2841/2019

Jai Kumar vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2842/2019

Krishan Kumar Rajak vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2843/2019

Mukesh vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2844/2019

Bhim Singh vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2845/2019

Narender Singh Negi vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2846/2019

Karan Kumar Kashyap vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2847/2019

Dheeraj Kumar Singh vs M/s DDU Hospital

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **16.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 1607/2016

Kamlesh vs M/s R R Associates

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

The matter is fixed for ME.

At request, matter stands adjourned for ME on

01.10.2020.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 1610/2016

Sant Ram vs M/s R R Associates

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

The matter is fixed for ME.

At request, matter stands adjourned for ME on

01.10.2020.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 4660/2016

Jai Parkash Bhardwaj vs M/s I T C Mayura Shereton Hotel

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Gulshan Chawla, AR for the management.

The matter is fixed for ME.

AT request, matter stands adjourned for ME on

28.09.2020.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 3134/2016

Haider Ali vs M/s T R Sahni Motors Pvt.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for ME.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for ME on **19.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 3681/2016

Tarun Bhardwaj vs M/s Commissioner EDMC

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for ME.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for ME on **19.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 587/2016

S K Mishra vs M/s G4S Secure solution India Pvt. Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : Shri Ajit Kumar Singh, AR for the workman.
 Shri Gulshan Chawla, AR for the management.

The matter is fixed for ME.

AT joint request of both the parties, matter stands adjourned for ME on **01.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 4379/2016

Madhu Mehra vs M/s Rotax Electronics Pvt. Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for ME.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for ME on **22.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 4453/2016

Naveen vsM/s Shyam Prasad Mukherjee College

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Girindra Kumar Pathak, AR for the management.

The matter is fixed for ME.

MW Shri Ritesh Kapahi, Section Officer, SPM College present and discharged unexamined as per order of Hon'ble High Court of Delhi.

At request, matter stands adjourned for ME on

28.10.2020.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 7487/2016

Suresh Kumar vs M/s The Indian Height School

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri August Kumar, AR for the management.

The matter is fixed for ME.

At request, matter stands adjourned for ME on

02.11.2020.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 7623/2016

Hari Dutt vs M/s Sudhir Abrol & Copr.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : Shri Ajit Kumar Singh, AR for the workman alongwith workman.

None for the management.

The matter is fixed for ME.

At request, matter stands adjourned for ME on **01.10.2020.**

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 7700/2016

Narender Singh Rawat vs M/s Trig Guard Force Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for ME.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for ME on **01.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 2084/2016

Savita Devi vs M/s Raman Group Manufactures Sport of High Garments

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

The matter is fixed for arguments on application filed by workman.

It is submitted by AR for the management that they do not have available any record and they have already filed affidavit regarding non availability of record with them, before the Court.

Submissions heard.

As management had already filed affidavit regarding non availability of record, matter is now listed for ME on **01.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 3218/2016

Vimal Tiwari vs M/s Raman Group Manufacture Export of High Fashion Garments

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

The matter is fixed for arguments on application filed by workman.

It is submitted by AR for the management that they do not have available any record and they have already filed affidavit regarding non availability of record with them, before the Court.

Submissions heard.

As management had already filed affidavit regarding non availability of record, matter is now listed for ME on **01.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 3641/2016

Ravindera vs M/s Raman Group Manufacture Export of High Fashion Garments

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

The matter is fixed for arguments on application filed by workman.

It is submitted by AR for the management that they do not have available any record and they have already filed affidavit regarding non availability of record with them, before the Court.

Submissions heard.

As management had already filed affidavit regarding non availability of record, matter is now listed for ME on **01.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 4275/2016

Asha vs M/s Raman Group Manufacture Export of High Fashion Garments

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

The matter is fixed for arguments on application filed by workman.

It is submitted by AR for the management that they do not have available any record and they have already filed affidavit regarding non availability of record with them, before the Court.

Submissions heard.

As management had already filed affidavit regarding non availability of record, matter is now listed for ME on **01.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 4292/2016

Jamiran Begum vs M/s Raman Group Manufacture Export of High Fashion Garments

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

The matter is fixed for arguments on application filed by workman.

It is submitted by AR for the management that they do not have available any record and they have already filed affidavit regarding non availability of record with them, before the Court.

Submissions heard.

As management had already filed affidavit regarding non availability of record, matter is now listed for ME on **01.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 4335/2016

Mulajim Ansari vs M/s Raman Group Manufacture Export of High Fashion Garments

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

The matter is fixed for arguments on application filed by workman.

It is submitted by AR for the management that they do not have available any record and they have already filed affidavit regarding non availability of record with them, before the Court.

Submissions heard.

As management had already filed affidavit regarding non availability of record, matter is now listed for ME on **01.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 4336/2016

Sattar Ali vs M/s Raman Group Manufacture Export of High Fashion Garments

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

The matter is fixed for arguments on application filed by workman.

It is submitted by AR for the management that they do not have available any record and they have already filed affidavit regarding non availability of record with them, before the Court.

Submissions heard.

As management had already filed affidavit regarding non availability of record, matter is now listed for ME on **01.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 4347/2016

Shoba Devi vs M/s Raman Group Manufacture Export of High Fashion Garments

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

The matter is fixed for arguments on application filed by workman.

It is submitted by AR for the management that they do not have available any record and they have already filed affidavit regarding non availability of record with them, before the Court.

Submissions heard.

As management had already filed affidavit regarding non availability of record, matter is now listed for ME on **01.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 4350/2016

Dinesh Kumar Dass vs M/s Raman Group Manufacture Export of High Fashion Garments

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

The matter is fixed for arguments on application filed by workman.

It is submitted by AR for the management that they do not have available any record and they have already filed affidavit regarding non availability of record with them, before the Court.

Submissions heard.

As management had already filed affidavit regarding non availability of record, matter is now listed for ME on **01.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 1275/2017

Kamal Sagar vs M/s Jain Happy School

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for filing of reply to the application filed by the management and arguments.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for filing of reply/ arguments on the application filed by the management on **21.10.2020**.

VEENA RANI
POLC/RADC
29.08.2020

LIR No. 1276/2017

Kavita vs M/s Jain Happy School

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for filing of reply to the application filed by the management and arguments.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for filing of reply/ arguments on the application filed by the management on **21.10.2020**.

VEENA RANI
POLC/RADC
29.08.2020

Misc. DJ No. 189/2018

Yashpal vs M/s Khubsurat Beauty Saloon & Ors.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Arvind Kumar Gupta and Shri Sandeep Gupta, ARs
for the management.

The matter is fixed for arguments on application under
Order 9 Rule 9 CPC.

It is submitted by AR for the management that Reply
already filed and copy supplied.

Despite efforts, no one is connected through VC, on
behalf of the workman, in these circumstances, matter stands adjourned
for arguments on application on **05.11.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 333/2016

Mahavir Jha vs M/s Ashok Hotel

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for final arguments.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for final arguments on **10.09.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LCA No. 7/2016

Raghuvir Singh vs M/s Rewa Engineering Industries

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

Shri Ajay Pandey, AR for the management.

The matter is fixed for final arguments.

It is submitted by AR for the management that written submissions already filed on behalf of the management on official email ID.

Despite efforts, no one is connected through VC, on behalf of the workman, in these circumstances, workman is directed to file written submissions before the Court by the next date of hearing.

At request, matter stands adjourned for final arguments on **01.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 5131/2016

Aslam vs M/s High Tech Car Masters Pvt. Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : Shri Ajit Kumar Singh, AR for the workman.

None for the management.

The matter is fixed for final arguments.

It is submitted by AR for the workman that written submissions on behalf of both the parties had already been filed.

Despite efforts, no one is connected through VC, on behalf of the management, in these circumstances, matter stands adjourned for clarifications, if any / order on **25.09.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 393/2017

Ramesh Chand vs M/s Indra Exports

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for final arguments.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for final arguments on **28.10.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 1010/2016

Rajbir Vs East MCD

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for arguments on application.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for arguments on application on **29.09.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 1102/2016

Sanjiv Vs East MCD

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for arguments on application.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for arguments on application on **29.09.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 1506/2016

Rohtash Kuyumar Vs East MCD

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for arguments on application.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for arguments on application on **29.09.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 5788/2016

Sudha vs M/s Zenith Computers Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for arguments on application.

Perusal of record shows that management was directed to file certified copy of Company Law.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for arguments on application on **23.09.2020**.

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 367/2017

Virender Singh vs M/s Capital Bus Services

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

It has been brought to my notice by Ahlmad of the Court that application for setting aside ex-parte award was moved by the management, but this application was not registered as it was directly received in the Court by one of the staff members.

Ahlmad is directed to registered this application and same be put up alongwith file after registration before the Court.

Entire staff is warned to be careful in future while receiving this type of applications.

Court notice be issued to both the parties to appear before the Court on next date of hearing. Publication report be also called for next date of hearing.

Be put up on **23.11.2020.**

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 368/2017

Manoj Kumar vs M/s Capital Bus Services

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.

 None for the management.

It has been brought to my notice by Ahlmad of the Court that application for setting aside ex-parte award was moved by the management, but this application was not registered as it was directly received in the Court by one of the staff members.

Ahlmad is directed to registered this application and same be put up alongwith file after registration before the Court.

Entire staff is warned to be careful in future while receiving this type of applications.

Court notice be issued to both the parties to appear before the Court on next date of hearing. Publication report be also called for next date of hearing.

Be put up on **23.11.2020.**

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 369/2017

Jitender vs M/s Capital Bus Services

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

It has been brought to my notice by Ahlmad of the Court that application for setting aside ex-parte award was moved by the management, but this application was not registered as it was directly received in the Court by one of the staff members.

Ahlmad is directed to registered this application and same be put up alongwith file after registration before the Court.

Entire staff is warned to be careful in future while receiving this type of applications.

Court notice be issued to both the parties to appear before the Court on next date of hearing. Publication report be also called for next date of hearing.

Be put up on **23.11.2020.**

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 370/2017

Shyamvir vs M/s Capital Bus Services

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

It has been brought to my notice by Ahlmad of the Court that application for setting aside ex-parte award was moved by the management, but this application was not registered as it was directly received in the Court by one of the staff members.

Ahlmad is directed to registered this application and same be put up alongwith file after registration before the Court.

Entire staff is warned to be careful in future while receiving this type of applications.

Court notice be issued to both the parties to appear before the Court on next date of hearing. Publication report be also called for next date of hearing.

Be put up on **23.11.2020.**

VEENA RANI

POLC/RADC

29.08.2020

LIR No. 371/2017

Hans Raj vs M/s Capital Bus Services

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing and subsequent en-block adjournment of cases by Hon'ble High Court of Delhi.

29.08.2020.

Present : None for the workman.
 None for the management.

It has been brought to my notice by Ahlmad of the Court that application for setting aside ex-parte award was moved by the management, but this application was not registered as it was directly received in the Court by one of the staff members.

Ahlmad is directed to registered this application and same be put up alongwith file after registration before the Court.

Entire staff is warned to be careful in future while receiving this type of applications.

Court notice be issued to both the parties to appear before the Court on next date of hearing. Publication report be also called for next date of hearing.

Be put up on **23.11.2020.**

VEENA RANI

POLC/RADC

29.08.2020